

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.Original Application No. 147/86. ST 211/86

Shri R.H.Sharma,
Marwadi pura,
Near Gopal Mandir,
Karanja (Lad),
District Akola

... Applicant

V/s.

Central Bank of India,
Akola - through
its Regional Manager.

... Respondent.

Appearances:

1. Applicant's Advocate
Shri D.M.Kakani.

Coram: Vice-Chairman, B.C.Gadgil

Member J.G.Rajadhyaksha.

Tribunal's Orders:

Dated: 7.7.1986.

This applicant is an employee of the Central Bank of India and has some grievance in the matter of his dismissal from service and has therefore submitted this application.

2. Shri Kakani who appeared for the applicant pressing for its admission urged that since Nationalised Banks were under the direct control of the Ministry of Finance, they were "State" or were Departments of the Union Government and therefore, this matter could be taken up by the Central Administrative Tribunal for adjudication.

3. We heard Shri Kakani. Our view is that the Central Bank of India is a Nationalised Bank and therefore, a separate body corporate though wholly owned by the Government of India.

4. It is material to note that sub-sec.2 of Sec.14 has made a specific provision that only by issuing a notification could the provisions of the act be made applicable to Corporations, Undertakings and Societies owned or controlled wholly by the Government of India. In the light of this specific provision in the law the Central Administrative Tribunal has at present no jurisdiction to entertain this application and adjudicate upon it.

5. Since this application is not entertainable by us we hereby order that, it be rejected. The application is rejected.

B.C.Gadgil
(B.C.GADGIL)
VICE - CHAIRMAN

B.G.Rajadhyaksha
(B.G.RAJADHYAKSHA)
MEMBER.